

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:1158
ANSWERED ON:08.08.2011
PENDING TRADEMARK DISPUTES
Bauri Smt. Susmita

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) the details and number of trademark disputes files pending and missing in various Trade Marks Registry Offices;and
(b) the steps taken by the Government to clear the backlog of pending trademark in the country and fixation of accountability and probe in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA)

(a): The number of trademark dispute applications/files, which are under opposition and pending in the various offices of the Trade Marks Registry, is as under:-

Branch of Trade Marks Registry	Number of opposition cases
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Mumbai 40442

Delhi 47902

Chennai 17640

Kolkata 9814

Ahmedabad 10304

Total: 126102

Number of missing registered trademark files from the various offices of the Trade Marks Registry is as under:

Branch of Trade Marks Registry	Missing physical trademark files as on 28th July 2011
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Mumbai 1251

Delhi 1875

Chennai 4688

Kolkata 287

Ahmedabad 82

Total: 8183

(b): The backlog in the Trade Marks Registry has arisen because of approximately 100% increase in the applications filed since 2001-02 and also due to lack of adequate manpower as out of 122 sanctioned posts of officers of the rank of examiners and above, 71 posts are lying vacant. Recruitment agencies have been requested to hasten the recruitment process in order to fill up the vacant posts in the Trade Marks Registry. Other steps such as introduction of free search facilities and digitization of records have also been taken to streamline the registration procedure.

In view of above, the question of fixing accountability or probe does not arise.